

**FORM - A  
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF “M/S VIGNESHWARA DEVELOPERS PRIVATE LIMITED”.**

Relevant Particulars		
1.	Name of Corporate Debtor	M/S VIGNESHWARA DEVELOPERS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	21 November 2005
3.	Authority under Corporate Debtor is Incorporated / Registered	ROC- DELHI
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U45201DL2005PTC142779
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	Regd. Office :- D-16/C, BHAGWATI HOUSE, HAUZ KHAS, NEW DELHI New Delhi DL 110049  Other Office :- GF-14, Agustha Point, Sector-53, Golf Link Road, Gurgaon-122002.
6.	Insolvency Commencement date in respect of Corporate Debtor	10/10/2019 Vide NCLT, New Delhi- Principal Bench in C.P. No.- IB-1076(ND)/2019 (The order received by IRP on 14.10.2019.)
7.	Estimated Date of closure of Insolvency Resolution Process	11 <sup>th</sup> APRIL 2020 i.e. 180 days from date of receipt of order.
8.	Name and Registration Number of The Interim Resolution Professional	SUNDER KHATRI IBBI/IPA-002/IP-N00437/2017-2018/11191
9.	Address and e-mail of the interim resolution professional, as registered with Board.	GF-124 & 113, World Trade Centre, Lalit Hotel, Babar Road, Connaught Place, New Delhi-110001. E-mail: sunder_khatri@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	GF-124 & 113, World Trade Centre, Lalit Hotel, Babar Road, Connaught Place, New Delhi-110001. E-mail: vigneshwara.cirp@gmail.com
11.	Last date for submission of claims	28/10/2019(14 days from the date of receipt of the Hon'ble NCLT order i.e. appointment of the IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate- Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three Names for each class)	1. Rakesh Bhatia Regd. No. :IBBI/IPA-001/IP-P00978/2017-2018/11608 E-mail Id.:-: iprakeshbhatia@gmail.com 2. Ruchir Batra Regd.No. :IBBI/IPA-003/IPA-ICAI-N-00225/2019 - 2020/12626 Email-id:- ip.ruchirbatra@gmail.com 3. Sanjeev Malhotra Regd. Id.:- . IBBI/IPA-002/IP-N00133/2017-18/10349 Email id :- sanjeevmalhotraadv@rediffmail.com
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address : Same as above in point no.10 (b) Physical Address:- 1. Rakesh Bhatia

**SUNDER KHATRI**  
Advocate  
Insolvency Professional  
IP REGN No.  
IBBI/ IPA- 002/ IP-N00437/ 2017-2018/11191



	<p>Address : 123, New Lajpat Rai Market, New Delhi, National Capital Territory Of Delhi, 110006 E-mail Id.:-: <a href="mailto:iprakeshbhatia@gmail.com">iprakeshbhatia@gmail.com</a></p> <p>2. Ruchir Batra Address: P-15a, Jangpura Extension, New Delhi South, National Capital Territory Of Delhi, 110014 Email-id:- <a href="mailto:ip.ruchirbatra@gmail.com">ip.ruchirbatra@gmail.com</a></p> <p>3. Sanjeev Malhotra Address: C1a-57a, Janakpuri, New Delhi, Delhi, 110058 Email id :- <a href="mailto:sanjeevmalhotraadv@rediffmail.com">sanjeevmalhotraadv@rediffmail.com</a></p>
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Notice is hereby given that the National Company Law Tribunal, Principal Bench has ordered the commencement of Corporate Insolvency Resolution Process against "M/S Vigneshwara Developers Private Limited" vide order dated 10.10.2019 in CP. No. IB-1076(ND)/2019, NCLT, New Delhi, Principal Bench.

The creditors of M/S Vigneshwara Developers Private Limited, are hereby called upon to submit a proof of their claims on or before 28/10/2019 to the Interim Resolution Professional at the address mentioned against item 10.

The Financial Creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

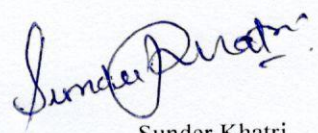
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professional listed against entry no. 13 to act as authorized representative of the class in form CA.

The submission of claims is to be made in accordance with chapter IV of the Insolvency and Bankruptcy Board of India ( Insolvency Resolution Process for Corporate Persons) Regulation 2016. The claim with proof is to be submitted in following specified forms along with documentary form in support of claim :

- Form B : Claim by Operational creditor except workmen & employee
- Form C : Claim by Financial Creditor
- Form CA: Claims by Financial Creditors in a class
- Form D: Claim by workmen or an employee
- Form E: Claim submitted by an authorized representative of a workmen or an employee
- Form F : Claim by creditors (other than financial creditors and operational creditors).

**Submission of false or misleading proofs of claim shall attract penalties.**

Date :14.10.2019  
Place :New Delhi

  
**SUNDER KHATRI**  
 Advocate  
 Insolvency Professional  
 IP REGN No.  
 IBBI/ IPA- 002/ IP-N00437/ 2017-2018/11191  
 (Interim Resolution Professional)  
 IBBI/IPA-002/IP-N00437/2017-2018/11191

**NOTE:** STAKEHOLDERS ARE REQUESTED TO COMMUNICATE VIA E-MAIL  
[vigneshwara.cirp@gmail.com](mailto:vigneshwara.cirp@gmail.com)